



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 646 of 2026

Shashi Mishra

.....Petitioner(s)

Versus

Bar Council Of U.P. Thru. Its Secy. And 2
Others

.....Respondent(s)

Counsel for Petitioner(s) : Arvind Kumar Mishra

Counsel for Respondent(s) : Subhash Chandra Pandey, Shishir
Jain

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE MANJIVE SHUKLA, J.

1. Heard.

2. The assertion in the writ petition is that in spite of order of Hon'ble the Supreme Court in Special Leave Petition (Civil) No. 1404 of 2025 (**Deeksha N Amurthesh Versus State of Karnataka and others**) and orders passed by this High Court, copies of which are annexed, the Committee of Management of the Bar Association, Civil Court, Sultanpur in its annual general meeting held on 07.07.2026 had not reserved seats for female candidates.

3. Let dasti notice be issued to the petitioner for service upon Respondent No. 3.

4. List this case on **22.07.2026, as fresh.**

5. The Senior Registrar of this Court at Lucknow shall also transmit communication about this petition to the District Judge, Sultanpur who in turn shall communicate it to the office bearers/elders committee, as the case may be, of the Bar Association i.e. Respondent No. 3 and extra copy of the petitioner shall be provided by the petitioner to the Senior Registrar, so that the same

may also be transmitted to the Respondent No. 3 upon service.

July 15, 2026
Satish

(Manjive Shukla,J.) (Rajan Roy,J.)



HIGH COURT OF JUDICATURE AT ALLAHABAD

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PUBLIC INTEREST LITIGATION (PIL) No. - 646 of 2026

Shashi Mishra

.....Petitioner(s)

Versus

Bar Council of U.P. through its Secy. and 2 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Mishra, Dharendra Shukla
Counsel for Respondent(s)	:	Subhash Chandra Pandey, Shishir Jain, Sushil Kumar Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.

1. This petition has been filed by the petitioner seeking a direction to respondent No. 3 - Bar Association, Sultanpur to comply with the directions of Hon'ble Supreme Court dated 24.03.2025, 16.01.2026, 13.03.2026 and 17.04.2026 in **Special Leave Petition (C) No. 1404 of 2025 : Deeksha N. Amruthesh Vs. State of Karnataka** regarding 30% reservation for women advocates in its Executive Committee and Member Governing Council and notify on notice board with immediate effect.
2. Submissions have been made in the petition that Hon'ble Supreme Court has passed specific directions requiring all the Bar Associations across the country to provide for the reservation, however, respondent No. 3 - Bar Association, Sultanpur, without providing for the requisite reservation is going ahead with the elections of the Office Bearers of Executive Committee of the Bar Association.
3. By order dated 15.07.2026, a coordinate Bench of this Court ordered issuance of notice to respondent No. 3 and directed listing of the matter today.

4. Today, on behalf of respondent No. 3, Mr. O.P. Tiwari, Advocate has put in appearance and the Secretary of the Bar Association is also present in person before this Court.

5. Submissions have been made that the requisite amendments were proposed by the Bar Association on 06.03.2026 and a notice calling meeting of general body dated 06.03.2026 was issued for the purpose of making the requisite amendments in the Rules of the Bar Association, Sultanpur, however, on account of the opposition by members at the General House, the meeting could not take place and was postponed.

6. An application seeking intervention has been filed by Mr. Rohit Awasthi supporting the petitioner with the submissions that the Bar Association is bound by the directions issued by Hon'ble Supreme Court and that the notification for the elections has already been issued and 29.07.2026 is the polling date fixed without providing for any reservation.

7. We have considered the submissions made.

8. The action of the Bar Association in deferring the meeting for amendment in the Rules indefinitely and holding the elections without providing for reservation is in teeth of the directions issued by Hon'ble Supreme Court in the case of **Deeksha** (supra).

9. The Bar Association is bound to follow the directions as mandated by Hon'ble Supreme Court in view of Article 141 and Article 144 of the Constitution of India and therefore, it is not the choice of the Bar Association whether to provide for the reservation or not.

10. The Secretary of the Bar Association, present in person before the Court, assures that the requisite amendments providing for reservation would be carried out by the Bar Association and thereafter only the elections would be held.

11. In that view of the matter, respondent No. 3 - Bar Association is directed to undertake the exercise of the amendment in terms of the directions issued by Hon'ble Supreme Court by 30.07.2026.

12. Thereafter, it would notify fresh schedule of elections. The election process notified, wherein the polling is to take place on 29.07.2026 shall not be carried on any further and the process being in contravention of Supreme Court direction shall stand quashed.

13. List the petition on 07.08.2026, as fresh.

(Jaspreet Singh,J.) (Arun Bhansali,CJ.)

July 22, 2026

Harshita/Mukesh Pal



**HIGH COURT OF JUDICATURE AT ALLAHABAD
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PUBLIC INTEREST LITIGATION (PIL) No. - 646 of 2026

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.....Petitioner(s)
Versus
Bar Council Of U.P. Thru. Its Secy. And 2 Others
.....Respondent(s)

Counsel for Petitioner(s) : Arvind Kumar Mishra
Counsel for Respondent(s) : Subhash Chandra Pandey, O.P. Tiwari,
Shishir Jain

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.**

List this case on 10.08.2026 as fresh.

(Manjive Shukla,J.) (Rajan Roy,J.)

August 7, 2026
Shanu/-



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 646 of 2026

Shashi Mishra

.....Petitioner(s)

Versus

Bar Council Of U.P. Thru. Its Secy. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Kumar Mishra
Counsel for Respondent(s)	: Subhash Chandra Pandey, O.P. Tiwari, Shishir Jain

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE MANJIVE SHUKLA, J.

1. We have heard Shri A. M. Tripathi, learned Senior Counsel, assisted by Shri Arvind Kumar Mishra, Shri S. K. Singh, learned counsel for the applicant seeking intervention, Shri O. P. Tiwari, learned counsel for the opposite party no.3 and Shri Shishir Jain, learned counsel for opposite party no.2-High Court, Shri Roshan Babu, learned Advocate holding brief of Shri Subhash Chandra Pandey, learned counsel appearing for Bar Council of India. .

2. This petition has been filed in public interest by a Member of Sultanpur Bar Association seeking the following relief (s):

"I. issue a writ, order or direction in the nature of 'Mandamus' directing the Opposite Party No. 3/Bar Association Sultanpur (U.P), to comply the orders of Hon'ble Supreme Court of India dated 24-03-2025, 16-01-2026, 13-03-2026 and 17-04-2026 in Special Leave Petition (Civil) No. 1404/2025 "Deeksha Versus State of Karnataka" (as contained in Annexure No -1 to this writ petition) regarding the 30% representation of Woman Advocates in its Executive Committee and Member Governing Council and notify on notice board with immediate effect.

II. issue a writ, order or direction in the nature of 'Mandamus' commanding the Opposite Party No. 3/Bar Association

Sultanpur (U.P), to start the representation of 30% seats in the Annual General Election of Bar Association Sultanpur (U.P), particularly the post of Treasurer be earmarked for woman Advocates Candidates only as well as the other post according to roster.

III issue any other suitable order or direction which this Hon'ble Court may deem fit, just and proper under the circumstances of the case may also be passed in favour of the petitioner.

IV. Allow the petition of petitioner with cost."

3. It is not in dispute that a direction has been issued by Hon'ble Supreme Court under which 30% of posts in the Bar Associations whether it be Executive Body or Governing Council, have to be reserved for women. The directions have been issued under Article 142 of the Constitution of India. These directions are binding on all Bar Associations, who are obliged to provide the aforesaid reservation, subject to any further orders being passed in this regard by Hon'ble Supreme Court in the proceedings bearing **SLP (C) No.1404 of 2025, (Deeksha N Amruthesh vs. State of Karnataka & Ors.)** which are still pending.

4. The order of Hon'ble Supreme Court dated 13.03.2026 reads as under:

"1. The issue that arises for consideration in this batch of matters pertains to ensuring 30% representation for women lawyers as Office Bearers or Executive Members in every Bar Association, including at Taluka or District levels and specialised bodies like Tax and RERA, as well as High Court Bar Associations. It may be noted that such representation has already been achieved with the active support of Bar members in the Supreme Court Bar Association. In some High Courts, such as the Delhi High Court, Bar members have been very supportive and have graciously ensured representation,

resulting in many such Bar Associations implementing our order dated 24.03.2025.

2. However, it was brought to our notice that in some States, the benefit of representation for women members was not percolating at different types of Bar Associations such as Tax, RERA, NGT, DRT, as well as at the sub-divisional level. Therefore, this Court vide order dated 16.01.2026, sought a report from the Registrar Generals of all the High Courts with a commitment to ensure adequate representation from all the Bar Associations. A separate direction was issued to the Registrar General of the High Court of Karnataka, along with other Registrar Generals, to submit a status report on the representation of women advocates in the governing/executive bodies of the various Bar Associations.

3. In deference thereto, the Registrar Generals of 13 High Courts have submitted their compliance reports. They have addressed issues such as: (i) whether the Bar Associations in their jurisdictions have adequate representation of women in the executive body, (ii) whether the Bar Associations have included a requirement of 30% representation for women, and (iii) what remedial measures have been implemented where the directions issued by this Court could not be complied with.

4. Be that as it may, 12 High Courts are yet to send their responses/compliance reports.

5. We, accordingly, direct the remaining 12 High Courts to firstly ensure that, within all Bar Associations in their respective jurisdictions, at least 30% of the members of the Bar involved in the election of the governing or executive body of such Bar Associations are women. However, where the number of women lawyers enrolled with such Bar Associations falls significantly short of 30%, those available may serve on their governing body.

6. Where there are enough women members and, for some

reason, they could not contest the election, the District Judges are hereby authorised to nominate women members to the executive committee of the respective Bar Associations within their jurisdiction and submit a compliance report to the Registrar General of the High Court. The Registrar General will then collate these reports and forward them to this Court.

7. We emphasise that these directions must be followed, especially since our experience shows that most of the Bar Associations across the country have wholeheartedly accepted the 5 policy decision made by this Court on the judicial side. In any case, if there are any reservations at the level of a particular subdivision or district, those details must be forwarded to this Court for appropriate directions based on the peculiar facts and circumstances of the case. The Registrar Generals of the 12 High Courts, who have not yet submitted a compliance report, are instructed to do so within two weeks.

8. Post this matter for further consideration on 17.04.2026."

5. The order of Hon'ble Supreme Court dated 16.04.2026 reads as under:

"1. At the outset, Ms. Jayna Kothari, learned Senior Counsel, representing one set of the petitioners, submits that some time may be granted to collate the information received from the different High Courts with respect to ensuring 30% representation of women members of the Bar in District Bar Associations. Such collation is stated to be necessary in view of the fact that certain Bar 4 Associations have not complied with the directions contained in our order dated 13.03.2026.

2. We also deem it necessary to issue a word of caution and a stern warning that wherever the Bar Associations have failed to comply with, or shall be found to have defied, the directions issued hereinabove, such Bar Associations shall be liable to be suspended through a judicial order and fresh elections shall be directed to be conducted.

3. *The Registrar Generals of all the High Courts are hereby directed to communicate this order and submit a report along with the details of the Bar Associations that have failed to comply with the order or are reluctant to comply with these directions.*

4. *While acceding to the request of Ms. Kothari, we make it clear, in no uncertain terms, that the purpose and object of order dated 13.03.2026 is to ensure that 30% of the posts of the governing or executive members in every Bar Association, on a panIndia basis, shall be for the purpose of ensuring adequate representation of women advocates. In cases where women advocate members are not present and/or do not contest the elections, the shortfall in representation shall be ensured through nominations.*

5. *In this regard, we modify paragraph 6 of the order dated 13.03.2026 and direct that such nomination shall be made by the Administrative Judge/Portfolio Judge of the jurisdictional High Court, in consultation with the concerned District and Sessions Judge, the elected office bearers, and the senior-most women members of the respective District Bar Association. The tenure of the nominated member shall be co-terminus with that of the elected 5 members.*

6. *The application (I.A. No.109832/2026) moved by the Bar Council of India, accordingly, stands disposed of.*

I.A. Nos.114304/2026 & 114308/2026

7. *Issue notice.*

8. *The Registrar General of the Madhya Pradesh High Court is directed to submit a Fact-Finding Report with respect to the allegations made in these applications.*

IA Nos.114357/2026 & 114359/2026

9. *Issue notice.*

10. The Registrar General of the Andhra Pradesh High Court is directed to submit a Fact-Finding Report.

IA No.114059/2026

11. Issue notice.

12. The Registrar General of the Punjab and Haryana High Court is directed to submit a Fact-Finding Report.

IA Nos.54036/2026, 55629/2026

13. Issue notice,

14. The Registrar General of the Bombay High Court is directed to submit a Fact-Finding Report.

MAIN MATTER

15. Post the matter on 12.05.2026."

6. Shri O. P. Tiwari, learned counsel appearing for opposite party no.3 has informed the Court that an amendment in the bye-laws of the Bar Association/Society has been proposed, under which the sole post of Treasurer, two posts out of four posts of member of Governing Council having practice of more than 15 years and further two posts out of four posts of member of Governing Council having a practice of less than fifteen years have been reserved for women. We are of the opinion that this is not adequate representation of women, nor in accordance with the letter and spirit of the orders passed by Hon'ble Supreme Court. There has to be 30% reservation for women across the board i.e. in respect of all the posts.

7. We have been informed that the Executive Committee of the Bar Association comprises of one post of President; one post of Senior Vice President; one post of Vice President; one post of General Secretary, one post of Treasurer; three posts of Joint Secretary and then four posts of member of Governing Council having practice of more than fifteen years, thereafter four more posts of members of Governing Council having practice of less than fifteen years.

8. We are of the opinion that out of three posts of Joint Secretary, one should be reserved for women. As regards the post of Treasurer, the same should be reserved for women for current elections and thereafter it shall again be reserved for women in the third year i.e., 2029. This reservation shall continue by rotation accordingly on the said post every third year excluding the last election year in which reservation was given. The post of General Secretary shall be reserved for women in the current elections and thereafter it shall again be reserved for women in the third year i.e., 2029. Reservation for women on the said post shall continue accordingly by rotation every third year excluding the last election year as aforesaid. As regards one post of Vice President, the same shall be reserved for women in the current elections and thereafter it shall again be reserved for women in the third year i.e., 2029 and continue to be reserved for women accordingly by rotation every third year excluding the last election year as aforesaid. The post of Senior Vice President shall be reserved for women in the next year i.e., 2027 and thereafter it shall again be reserved for women in the third year i.e., 2030 and will continue to be reserved accordingly by rotation every third year excluding the last election year as aforesaid. The post of President shall be reserved for women in the elections to be held next year i.e., 2027 and thereafter it shall again be reserved for women in the third year i.e., 2030 and will continue to be reserved accordingly by rotation every third year excluding the last election year as aforesaid. Ordered accordingly.

9. The schedule of election has already been declared which will require postponing as fresh nominations would be required in the light of what has been stated here-in-above. The Returning Officer or the Elder Committee or whosoever is at present responsible for getting the election conducted for the aforesaid Bar Association shall now follow what has been ordered herein and re-schedule the elections accordingly.

10. Let Shri O. P. Tiwari place a fresh schedule of election by 13.08.2026 when this case shall come up, as fresh.

11. If we find that the aforesaid reservation is not satisfied/fulfilled for any reason, then of course, we will take guidance from the orders of the Hon'ble Supreme Court and the concerned Administrative Judge or District Judge as may have been ordered by Hon'ble Supreme Court, will have to nominate a women to hold the office reserved for them, if it remains vacant. This order is subject to any order being passed by Hon'ble Supreme Court in the aforesaid proceedings.

12. Let the Elder Committee of Sultanpur Bar Association be arrayed as an opposite party through its Chairman during course of the day.

13. Shri O. P. Tiwari, Advocate is already present, who says that President of the Association acts as Returning/Officer. He shall inform the Members of the Elder Committee about this order.

(Manjive Shukla,J.) (Rajan Roy,J.)

August 10, 2026

akhilesh/-



**HIGH COURT OF JUDICATURE AT ALLAHABAD
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.....Respondent(s)

Counsel for Petitioner(s) : Arvind Kumar Mishra

Counsel for Respondent(s) : Subhash Chandra Pandey, O.P.
Tiwari, Shishir Jain

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE MANJIVE SHUKLA, J.

1. Application for Modification of the order dated 10.08.2026 filed today is taken on record.
2. Heard.
3. Shri Suyash Dwivedi, learned Advocate has filed Vakalatnama on behalf of opposite party no.4 which is taken on record.
4. Shri S. K. Singh, learned counsel appearing for Intervener, who is a Member of Sultanpur Bar Association, submits that the reservation of 30% posts for women candidates is not justified considering that there are only 41 women members in the Bar Association as against the total Membership of 2028.
5. We are afraid, this argument is not open for consideration by us. We have passed orders only to facilitate implementation of the orders passed by Hon'ble Supreme Court of India in the proceedings referred in our order dated 10.08.2026 under Article 142 of the Constitution of India and keeping in mind the obligations under Article 144 thereof. All these pleas cannot be considered by us as we cannot vary the percentage of reservation.
6. It is informed that the Elder's Committee has extended the term of the outgoing Executive Council for fourteen days which will expire on 14.08.2026. Thereafter the Elder's Committee will not only conduct the election but perform other responsibilities relating to the Bar Associations also, if provided in the bye laws.

7. It is also informed on behalf of the Elder's Committee by Shri Sharad Pathak, learned Senior Counsel, assisted by Shri Prafulla Vashishta, learned Advocate that the elections were scheduled for 12.08.2026 but now in view of the pending litigation, it has been re-scheduled and Annual General Meeting (A.G.M) has been or will be convened for 17.08.2026.

8. Learned counsel at the Bar, including Shri S. K. Singh, Shri Sharad Pathak and Shri A. M. Tripathi has suggested some corrections/modifications in our earlier order dated 10.08.2026. It is informed that there are total sixteen posts of the Executive Council. Out of sixteen posts five are required to be reserved for women candidate as per the orders of Hon'ble Supreme Court which have been quoted in our earlier order dated 10.08.2026. There is one post of President; one post of Senior Vice President; one post of Vice President; one post of General Secretary; one post of Treasurer; one post of Joint Secretary (Administration); one post of Joint Secretary (Library) and one post of Joint Secretary (Club). Apart from it, there are four posts of Senior Executive Member. In addition to it, there are four posts of Junior Executive Member. Considering the deliberations with the Members of the Bar, some modifications are required in para 8 of our order dated 10.08.2026, which are as under:

(i) Out of four posts of Junior Executive Member, one post shall be reserved for women candidate for all times.

(ii) Out of four posts of Senior Executive Member, one post shall be reserved for women candidate for all times.

(iii) Out of the three posts of Joint Secretary, one post will be reserved for women candidate for all times. However, in view of the fact that there are three posts with different duties attached to them, a policy of rotation will have to be followed and in this regard it is provided that elections to the current year i.e. 2026, the post of Joint Secretary (Administration) shall be reserved for women candidate and thereafter next year the post of Joint Secretary (Library) i.e. 2027 and for the year thereafter i.e. 2028, the post of Joint Secretary (Club) shall be reserved for women candidate and this reservation shall continue by rotation accordingly.

(iv) The post of Treasurer shall be reserved for women candidate for the next year's election i.e., 2027 thereafter it shall again be reserved for the year 2030 and thereafter in 2033 and so on and so forth accordingly, by rotation.

(v) As regards the post of General Secretary is concerned, the

same shall be reserved for women in the elections to be held this year i.e., 2026 and thereafter it shall be reserved for women in the elections to be held in the year 2029 thereafter in 2032 and so on and so forth accordingly, by rotation.

(vi) As regards the post of Vice President is concerned, the same shall be reserved for the women candidate in current year's election i.e., 2026 and thereafter in 2028 and then in 2029 and again in 2031 and then in 2032 and so on and so forth accordingly, by rotation.

(vii) The post of Senior Vice President shall be reserved for the women candidate for the current election i.e. in the year 2027 and thereafter it shall again be reserved for women in 2030 thereafter in 2033 and so on and so forth accordingly, by rotation.

(viii) The post of President shall be reserved for the women for the elections to be held in the year 2028 and thereafter it shall be reserved for women in 2031 and then in 2034 and so on and so forth accordingly, by rotation.

9. It is informed that in the bye laws though at one place two Vice Presidents are mentioned but at another place it has been clarified that these are Senior Vice President and Vice President.

10. This is a Public Interest Litigation, all issues are open for consideration. We are not bound by technicalities of relief prayed for etc. The larger interest of the Bar as also the women candidates in the light of the orders passed by the Hon'ble Supreme Court of India is to be seen and to be implemented. Therefore, the scope of this P.I.L. is not confined to what has been prayed for; rather it is guided by the orders/directions issued by the Supreme Court of India.

11. The modification application is allowed.

12. The order dated 10.08.2026 stands modified accordingly.

(Order on Memo of Petition)

13. The Elder's Committee shall now to proceed to get the elections conducted as per the bye laws.

14. **List in the week commencing 21.09.2026**, as the Members of the Bar say that the Court should ensure that the elections are held timely.

15. Further, we provide that all the candidates, who file their nominations and contest the elections of the Sultanpur Bar Association, should disclose the F.I.Rs or criminal cases which have been lodged/filed against them, as also the result thereof irrespective as to whether the proceedings have already been concluded or are still pending. These details and information shall be made available to the voters. Of course, the candidates can offer their remarks/explanations with respect to the said cases. In the event, any concealment or misrepresentation is found in this regard, then cancellation of the candidatures or their elections can be considered on this point. Provisions should be made in this regard in the nomination paper.

16. We direct the Elder's Committee or whosoever is responsible under the bye laws for getting the elections conducted to re-schedule the elections and hold it within fifteen days. In fact one of the Member of the Elector's Committee, Shri Shiv Mangal Shukla says that it should be done within fifteen days from the date of receipt of the certified copy of this order.

17. When the case is next listed, name of Shri Suyash Dwivedi shall be shown in the cause list as counsel for the opposite party no.4

August 13, 2026
akhilesh/-

(Manjive Shukla,J.) (Rajan Roy,J.)



**HIGH COURT OF JUDICATURE AT ALLAHABAD
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Counsel for Petitioner(s)	: Arvind Kumar Mishra
Counsel for Respondent(s)	: Subhash Chandra Pandey, O.P. Tiwari, Shishir Jain, Suyash Dwivedi

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.**

Put up tomorrow i.e. on **25.08.2026.**

(Manjive Shukla,J.) (Rajan Roy,J.)

August 24, 2026
Shanu/-



**HIGH COURT OF JUDICATURE AT ALLAHABAD
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Bar Council Of U.P. Thru. Its Secy. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Kumar Mishra
Counsel for Respondent(s)	: Subhash Chandra Pandey, O.P. Tiwari, Shishir Jain, Suyash Dwivedi

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.**

(C.M. Application No.3 of 2026)

Heard on the application for modification of the order dated 13.08.2026.

We are conscious of the fact that an order had been passed on 10.08.2026 which was modified subsequently on 13.08.2026, however, considering the assertion of learned counsel for the petitioner while hearing this application that he had come to Court for reservation of post of Treasurer and also the assertion of learned Senior Counsel for Elder's Committee Sri Sharad Pathak that this year the post of General Secretary may not be reserved instead it may be reserved next year and that this year the post of treasurer can be reserved and also taking into consideration the contention of Sri O.P. Tiwari, learned counsel for outgoing office bearers and Sri Ashish Kumar Shukla, learned counsel for one of the applicants in the petition on the same lines, we modify our earlier order dated 13.08.2026 in the following terms:-

(i) The post of Treasurer shall be reserved for women candidate for the this year's election i.e., 2026 thereafter it shall again be reserved for the year 2029 and thereafter in 2032 and so on and so forth accordingly, by rotation.

(ii) As regards the post of General Secretary is concerned, the same shall be reserved for women in the elections to be held next year i.e., 2027 and

thereafter it shall be reserved for women in the elections to be held in the year 2030 thereafter in 2033 and so on and so forth accordingly, by rotation.

We make it clear that no further application for modification of the orders will be entertained by this Court.

The Elder's Committee which is supposed to get the elections conducted shall immediately issue the schedule of elections within three days and thereafter, proceed to hold the same within three weeks from the date of issuance of schedule of elections.

We make it clear once again that now the Elder's Committee is in-charge of the affairs of the Bar Association and to get the elections conducted as already observed in our earlier orders and any interference with this arrangement by any outgoing office bearers will be taken as an affront and contempt of the Court and proceedings would be held against them.

Accordingly, the application for modification is allowed.

(Manjive Shukla,J.) (Rajan Roy,J.)

August 25, 2026

Shanu/-